

(5)

10-4-92

Order/Judgement despatched
to Applicant/Respondent(s) Adv.
on 28.5.92

RAM
29/5

M. V. M. Bendre, adv. for the
applicant.

M. P. M. Pradham, adv. for the
respondents.

Learned Counsel for the appli-
cant states that the applicant is
now prepared to go to Nagpur.

In view of this statement this applica-
tion has become infunctious and
accordingly this application is
disposed of as Cause of action
not surviving.

The respondents are free to
post the applicant at Nagpur
if the vacancy exists.
No order as to costs.

D. Gow and
(Ms. USHA SHARMA) (U. C. SRIVASTAVA)
MCA VC